

Shri Jawaharlal Nehru: And what is the first part of the question?

Mr. Speaker: Has anybody been sent by our Embassy to study the situation in Cuba? That was the first part of his question.

Shri Jawaharlal Nehru: No one has been sent. It is ver difficult for a person to go in an area and to report. He can report on what he sees round about him. When there are war conditions, he has to get his information from others. Probably, Washington is a better place to get information from various sources than sitting in one corner of Cuba. Of course, the information has to be sorted and seen as to what may be correct and what not.

As for the second part . . .

Mr. Speaker: Are there any Cubans taking part in the rebellion in Cuba?

Shri Jawaharlal Nehru: From the information appearing in the papers no doubt there are some people, but there has been no large-scale adhesion of the local population to the invading forces.

राजा महेन्द्र प्रताप (मथुरा) : जनावे-वाला, जरा मुलाहिजा फरमाइये कि क्या हालत है हमारी दुनिया की। अभी लाओस में झगड़ा था, कांगो में था और अब यह क्यूबा में भी हो गया है। यही बस नहीं है। किसी छोटी सी बात को ले कर रूस और अमरीका झगड़ा कर सकते हैं और दुनिया में लड़ाई हो सकती है। आप जरा मेहरबानी कर के फिर भी यह कहिये कि यू० एन० ओ० को पूरी ताकत दी जाय, उस की फौज हो और वह इतनी मजबूत हो कि वह तनाम दुनिया में अमन कायम रख सके।

Shri Raghunath Singh (Varanasi): About Laos I want to know whether there is any intervention by any foreign country by way of supplying arms to the people in Laos?

Shri Jawaharlal Nehru: Arms have been supplied to all parties in Laos, in great abundance repeatedly, and for a long time past.

12.29 hrs.

PAPERS LAID ON THE TABLE

LIFE INSURANCE CORPORATION (AMENDMENT) RULES, 1961

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of the Life Insurance Corporation (Amendment) Rules, 1961 published in Notification No. G.S.R. 476 dated the 8th April, 1961 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT-2864/61.]

ACTION TAKEN ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- (i) Supplementary Statement No. I. Thirteenth Session, 1961. [See Appendix V, annexure No. 99].
- (ii) Supplementary Statement No. VIII. Eleventh Session, 1960. [See Appendix V, annexure No. 100].
- (iii) Supplementary Statement No. V.II. Eleventh Session, 1960. [See Appendix V, annexure No. 101].
- (iv) Supplementary Statement No. XIII. Tenth Session, 1960. [See Appendix V, annexure No. 102].

[Shri Satya Narayan Siha]

- (v) Supplementary Statement No. XV. Ninth Session, 1959. [See Appendix V, annexure No. 103].

STATEMENT ON EXPLOSION IN OIL FACTORY AT JALGAON ON 17TH MARCH, 1961

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a statement on the explosion in an oil factory at Jalgaon on the 17th March, 1961 resulting in the death of 23 workers and injuries to others. [Placed in Library. See No. LT-2870/61].

Shri T. B. Vittal Rao (Khammam): May I know whether it is only a statement or it is the report of the judicial enquiry which has been ordered?

Shri Abid Ali: This is based on the information supplied by the Government of Bombay. They have decided to conduct an enquiry, and after the report of that enquiry committee is received, they will take further action.

MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) FIRST AMENDMENT) RULES

NOTIFICATION UNDER SEA CUSTOMS ACT AMENDMENTS TO CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) RULES

CENTRAL EXCISE (FIFTH AMENDMENT) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table:—

- (i) A copy of the Medicinal and Toilet Preparations (Excise Duties) (First Amendment) Rules, 1961 published in Notification No. GSR. 478, dated 8th April, 1961, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties)

Act, 1955; [Placed in Library. See No. LT-2871/61].

- (ii) A copy of Notification No. GSR. 481, dated the 8th April, 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878; [Placed in Library. See No. LT-2872/61].

- (iii) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—

(a) GSR. No. 483, dated the 8th April, 1961;

(b) GSR. No. 484, dated the 8th April, 1961; [Placed in Library. See No. LT-2873/61].

- (iv) A copy of the Central Excise (Fifth Amendment) Rules, 1961, published in Notification No. GSR. 486, dated the 8th April, 1961, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2874/61].

12.31 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 24th April, 1961 will consist of:—

- (1) Consideration of any item of business carried over from tomorrow's Order Paper.
- (2) Consideration of amendments made by Rajya Sabha in the following Bills:—